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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH  
AT HYDERABAD

OA.964/99

dt. 30-6-99

Between

T. Yesu Ratnam

: Applicant

and

1. Press Information Bureau  
Govt. of India, rep. by its  
Asstt. Information Officer  
Vijayawada, Gandhinagar  
Vijayawada, Krishna Dist.

2. Dist. Employment Exchange  
Officer,  
Vijayawada  
Krishna District

: Respondents

Counsel for the applicant

: Ch. Srinivas  
Advocate

Counsel for the respondents

: Shyama  
CGSC

V.V. Anil Kumar

Coram

Hon. Mr. R. Rangarajan, Member (Admn.)

Hon. Mr. B.J. Jai Parameshwar, Member (Jd.)

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## Order

Oral order (per Hon. Mr. R. Rangarajan, Member (Admn.))

Heard Mr. Ch. Srinivas for the applicant and Ms. Shyama for the respondents.

1. The applicant is an aspirant for the post of Sweeper-cum-Farash under the control of Respondent-1. It is stated that by memo No. 2/15/98-V dated 15-6-99 (Annex.2) ~~that~~ an indent has been placed on the Employment Exchange, Vijayawada for sponsoring candidates for the post of Sweeper-cum-Farash.
2. The applicant submits that in view of the Supreme Court decision in 1996(6) SCALE 676 (Excise Superintendent Malkapatnam, Krishna District, Andhra Pradesh vs. K.B.N. Vishweswara Rao & others) his case ~~is~~ <sup>should be</sup> also considered even if his name has not been sponsored by the Employment Exchange.
3. The case of the applicant should also be considered along with the Employment Exchange sponsored candidates provided if the applicant fulfils the conditions required <sup>except sponsorship by Employment Exchange</sup> for the post, and the applicant submits his application at least ~~within~~ one week earlier to the start of the selection proceedings either written test or viva-voce or both written and viva-voce test.
4. The OA is disposed of at the admission stage. No costs.

16  
(B.S. Jai Parameshwar)  
Member (Jud.)  
30/6/99

07  
(R. Rangarajan)  
Member (Admn.)

Dated : June 30, 99  
Dictated in Open Court

sk

Amulya  
30/6/99

cc today  
1ST AND 2ND COURT

COPY TO:-

1. HONJ
2. HHRP M(A)
3. HBSO M(J)
4. D.R. (A) ✓
5. SPARE ✓

TYPED BY  
COMPARED BY

CHECKED BY  
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH : HYDERABAD.

THE HON'BLE MR. JUSTICE D.H. NASIR  
VICE - CHAIRMAN.

THE HON'BLE MR. H. RAJENDRA PRASAD :  
MEMBER (A)

THE HON'BLE MR. R. RANGARAJAN :  
MEMBER (A) ✓

THE HON'BLE MR. B. S. JAI PARAMESWAR :  
MEMBER (J).

ORDER: 30/6199

ORDER / JUDGEMENT

MA / CP No.

in  
DA. No. 964/99

ADMITTED AND INTERIM DIRECTIONS  
ISSUED.

ALLOWED.

C.P. CLOSED.

R.A. CLOSED.

D.A. CLOSED.

DISPOSED OF WITH DIRECTIONS *copy* *for* *peoples*  
R1

DISMISSED.

DISMISSED AS WITHDRAWN.

ORDERED / REJECTED.

NO ORDER AS TO

SRR

*R/0 after 10/11*

निम्नों प्रवासनिक विभिन्न Central Administrative Tribunal दैर्घ्य / DESPATCH
1-5 JUL 1959
हाईकोर्ट व्यापारी बांध HYDERABAD BENCH